

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 48/89

DATED THE SECOND DAY OF FEBRUARY  
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

Hon'ble Shri G. Sreedharan Nair, Judicial Member

&

Hon'ble Shri N. V. Krishnan, Administrative Member

V. S. Karunakaran

Applicant

Vs.

1. The Union of India  
represented by the Secretary to Government  
Ministry of Finance, New Delhi and

2. The Collector of Customs,  
Customs House, Cochin-9

M/s. K. Balakrishnan &  
PV Ravikrishnan.

Mr. P.V. Madhavan Nambiar, SCGSC

Respondents

Counsel for  
applicant

Counsel for  
respondents

O R D E R

(Pronounced by Hon'ble Shri G. Sreedharan Nair)

Heard counsel for the applicant. The application  
is admitted.

2. As copies of the application and the documents  
have been served on the Sr. Central Government Standing  
Counsel, having regard to the nature of the relief  
claimed in the application, we proceed to dispose of  
the original application itself finally.

3. Heard counsel on either side.

4. The relief claimed in the application is to direct  
the first respondent to consider and dispose of the appeal

preferred by the applicant before the first respondent on 20.6.1988 (Annexure-II). The said appeal has been preferred against the order dated 23.5.1988 passed by the second respondent imposing upon the applicant the penalty of reduction in the pay of the applicant.

Admittedly, the appeal has not yet been disposed of.

It is stated by counsel for the applicant that the applicant is at the fag end of his career. In the circumstances, we hereby direct the first respondent to consider and dispose of the said appeal within a period of one month from the date of receipt of this order, which shall be despatched to the respondents on priority basis.

5. The application is disposed of as above.

  
2.2.89  
(N. V. Krishnan)

Administrative Member  
2.2.89

  
2.2.89  
(G. Sreedharan Nair)

Judicial Member  
2.2.89

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